

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

Original Application No.61 of 2020 (SZ)

With

Original Application No.54 of 2020 (SZ)

S.P. Surendranath Karthik

...Applicant(s)

Versus

The Secretary,
Indian Railway Welfare Organisation
and others.

...Respondent(s)

With

Tribunal on its own motion Suo Motu based on the
News item in Dinamalar Newspaper dt. 02.03.2020,
Chennai Supplementary,
"Ambattur Lake getting polluted due to sewage water"

...Applicant(s)

Versus

The Secretary to Govt. of Tamil Nadu,
Public Works Department,
Chennai and Ors.

...Respondent(s)

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 54, 61 OF 2020

I, S.Rajeswari ,D/o.C.Swaminathan, Hindu, aged about 56 years,
Zonal Officer – Zone - VII, Greater Chennai Corporation, having office at
Thiruvallur High Road, Opp. Dunlop, Chennai – 600053, do hereby
solemnly affirm and sincerely submit as follows.

1. I am working as the Zonal Officer in the Greater Chennai
Corporation and filing this report on behalf of the Commissioner, Greater
Chennai Corporation and hence I am well acquainted with the facts and
circumstances of the case.

S. Rajeswari
Zonal Officer
Zone-7 (Ambattur)
Greater Chennai Corporation
Chennai-600 053

2. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 54 of 2020 (SZ) and has passed an order dated 17.02.2022 to file a report before the Hon'ble Tribunal.

3. I respectfully submit that with reference to the above order, it is to be stated that action has been initiated for fixation of CCTV cameras in and around the feasible area of Ambattur lake that comes under the jurisdiction of Zone - VII, Ambattur for which M/s. ELCOT has been approached to fix the CCTV cameras through the IT Cell. I further submit that the Greater Chennai Corporation is taking all necessary steps to avoid dumping of waste in the said vicinity as per the direction of the Hon'ble National Green Tribunal.

4. I respectfully submit that a letter has been sent to the General Manager, M/s. ELCOT vide no. I.T.C.No.C2/595/2022 dated 13.04.2022 for the fixation and installation of CCTV cameras for monitoring the Ambattur Lake for dumping of waste has been attached along.

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai

On this the 20th day of April 2022

And signed his name in my presence

S. Rajan
Before Me
Zonal Officer
Zone-7(Ambattur)
Greater Chennai Corporation
Chennai-600 053
Advocate, Chennai

ASRA

E.no. 2291/2022
119, Add. Law Office
High Court, Ch 104

From

Senior System Manager,
Electrical Department,
IT Cell,
Greater Chennai Corporation,
Chennai – 600 003.

To

General Manager (Procurement), ELCOT
No, 692, Anna Salai,
MHU Complex, IInd Floor,
Nandanam,
Chennai – 600 035

Dated: 13.04.2022

I.T.C.No.C2/595/2022

Sir,

Sub:- Greater Chennai Corporation – IT Cell – To Installation of CCTV
cameras at Ambattur lake - through M/s. ELCOT- Advance amount -
Regarding.

1. Mail sent to M/s ELCOT, dated: 17.03.2022.
2. Zonal Officer (Zone-7) request letter, dated:15.03.2022

....

Based on the letter received from zone-7 zonal officer for installation of CCTV cameras at Ambattur lake area to stop dumping of waste & disposals, mail to M/s ELCOT requesting to provide quotation for the above requirement was sent on 17.03.2022. But, till date quote for the requirement is yet to be received. Now, since the above said subject is in court and the proposal of CCTV camera installation is based on court directions, considering the importance of the subject M/s ELCOT is requested to take immediate action in this regard.

13/04/2022
Senior System Manager



o/c

13/4/2022